

RATIFIED

Minutes of Meeting No.27/12 scheduled on 20.03.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 27/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 20.03.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K. K.Tiwari. I.A.	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:2/27/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00535/AM12/	RLA File :03/94/040/00884/AM10/	Lic.No/Date:0310558330 03.02.2010	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIT on 16.03.2012 for examination and comments and case is under examination with DIT. The case is to be re-listed on 01.05.2012.			

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Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	

Decision :The Committee on the written comments of DHI received vide their UO Note No.3(104)/10-TWS(B)/94 dated 16.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product : 1x660 MW Steam Turbine Generator, (weight of one set 1811 MT = 1123 ST+618G) for JPPV Singrauli Unit – 2.

Import items:

Sl. No.	Items	Quantity per set (% wastage)
8	AS bars	7.22 MT (258%)
40	Insulation material	76 MT @0.3% of FOB
41	Control Fluid	2080 Lt.#
# Additional Fluid for flushing *2600Lt) is subject to M/o C&PC		
42	Control Cables	735 Kg (1%)
58	AS Bars (forged)	90 Kg (10%)
74	CS Plate (85 to 230 mm thick)	137 MT (20%)
75	Mandatory spares	As per Foreign Trade Policy
Remaining items to be allowed on net to net basis with accountability clause.		

The RLA may take necessary action accordingly.

3	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	
	Decision : The Committee on the written comments of DIT received vide their UO Note No.17(32)/2011-IPHW dated 14.02.2012 decided to ratify the norms on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

4	Case No.:27/27/80-ALC2/2011	Party Name:INVENSYS INDIA PVT LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00560/AM12/	RLA File :03/94/040/00893/AM11/	Lic.No/Date:0310610310 10.01.2011	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIT on 16.03.2012 for examination and comments and case is under examination with DIT. The case is to be re-listed on 01.05.2012.			

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Case No.: 10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	

Decision :The Committee on the written comments of DHI received vide their UO Note No.3(42)/2010-TSW(B)/108 dated 27.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product: Wet Gas compressor with 2.4 MW drive steam turbine (wt: 290.5 MT) - 1 No.

Import Items:

Sl. Nos.	Items	Quantities in MT including (% wastage)
1	CS Plates (12-120 mm)	14 to be allowed with 5% wastage
8	Blading flats (SS)	0.673 to be allowed with 258% wastage
9	Blading profiles (SS)	0.197 to be allowed with 11% wastage
12	AS Rounds	0.385 to be allowed with 10% wastage
13	SS Rounds	0.88 to be allowed with 10% wastage
14	AS Plate	0.45 to be allowed with 5% wastage
15	SS Plates	0.45 to be allowed with 5% wastage
66	SS Pipes	10.72 to be allowed with 2% wastage
	CS Pipes	25.05 to be allowed with 2% wastage
Balance items are components to allowed under net to net basis.		

The RLA may take necessary action accordingly.

6	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Close
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:01.05.2012
	Decision : The Committee noted that RA, Bangalore informed vide email dated 24.2.2012 that subject authorization is as per general note 4 components net to net and hence per se it obviates the need of sending firms application to headquarters. The Committee, therefore, decided to close the case on its part.			

	Case No.:47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY	Meet No/Date:27/80-ALC2/2011	Status: Deferred
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7		BAKER OIL	20.03.2012	
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:01.05.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG. The case is to be re-listed on 01.05.2012.				

8	Case No.:48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:01.05.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG. The case is to be re-listed on 01.05.2012.				

9	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:01.05.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG. The case is to be re-listed on 01.05.2012.				

10	Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:01.05.2012
Decision : The Committee noted that the reminder has been sent to firm on 05.03.2012 and decided to await the reply from the firm and the case is to be re-listed on 01.05.2012.				

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Case No.: 18/8/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved												
HQ File :01/80/050/00166/AM12/	RLA File :61/24/040/00001/AM12/	Lic.No/Date:6110000602 18.04.2011													
Decision : The Committee the written comments of DHI received vide their UO Note No.3(69)/2010-TSW(B)/89 dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-															
Export Product: 2 x 200 MW Steam Turbine and Generator for Tishreen Syria Power project (2200 MT)															
Import items : For Generator (Air Cooled)															
<table><tr><td>Sl. No.</td><td>Import items</td><td>Quantity per set (% wastage)</td></tr><tr><td>52</td><td>Aluminium Plates for Diodes wheel</td><td>1148.4 Kg (10%)</td></tr><tr><td>53 & 54</td><td>CRNGO Sheet</td><td>207 MT (18.7%)</td></tr><tr><td colspan="3">Remaining inputs to be allowed on repeat basis as per Advance Authorization No.6110000472 dated 15.07.2010</td></tr></table>				Sl. No.	Import items	Quantity per set (% wastage)	52	Aluminium Plates for Diodes wheel	1148.4 Kg (10%)	53 & 54	CRNGO Sheet	207 MT (18.7%)	Remaining inputs to be allowed on repeat basis as per Advance Authorization No.6110000472 dated 15.07.2010		
Sl. No.	Import items	Quantity per set (% wastage)													
52	Aluminium Plates for Diodes wheel	1148.4 Kg (10%)													
53 & 54	CRNGO Sheet	207 MT (18.7%)													
Remaining inputs to be allowed on repeat basis as per Advance Authorization No.6110000472 dated 15.07.2010															
The RLA may take necessary action accordingly.															

12	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 07.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

13	Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	Defer Date:01.05.2012
Decision : The Committee noted that a copy of the firm's application has been sent to C&PC on 28.02.2012 and decided to remind them to expedite their comments and case is to be re-listed on 01.05.2012.				

14	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	

Decision :The Committee on the written comments of DHI received vide their UO Note No.3(40)/2010-TSW(B)/109 dated 27.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product: 2x800 MW Steam Generator (Wt: 29974 MT per unit).

Imports Items

Sl. Nos.	Items	Quantity in MT including (%) wastage) per unit
1	CS Plates	760 to be allowed with 2.9% wastage
2	AS Plates	210 to be allowed with 3% wastage
3	SS Plates	7.5 to be allowed with 3.6% wastage
5	CS rounds	49.83 to be allowed with 2% wastage
6	AS rounds	14.45 to be allowed with 2% wastage
7	CS tubes/pipes	795.8 to be allowed with 2% wastage
8	AS tube/pipes	1789.7 to be allowed with 2% wastage
9	SS tubes	193 to be allowed with 1.2% wastage
11	Welding wire Electrode Flux Cobalt Powder	62 04 02 02
4	To be deleted as requested by the applicant	
13 and 17	are to be deleted as they do not quality under para 4.1.3, 8.2 and 9.36 of FTP.	
Remaining items upto Sl. No. 44 are components to allowed on net to net (nil wastage) basis.		

10	Forgings/fittings, 800 Nos: Weight 183 MT and word finished to be incorporated
45 to 121	Items are spares – as per FTP

The RLA may take necessary action accordingly.

15	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:01.05.2012
Decision : The representative of DIPP has informed the Committee that the firm has furnished an incomplete reply dated 07.02.2012. The Committee, therefore, decided to call the firm for Personal Hearing to explain their case before the Committee along with full facts of the case. The case is to be re-listed on 01.05.2012.				

16	Case No.:24/11/80-ALC2/2011	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	Defer Date:01.05.2012
Decision : As per MSME UO note No.30(139) 2011-ME dated 12.03.2012, the Committee decided to call for the following information/clarifications from the firm and to re-list the case on 01.05.2012: -				
1. Weight, size specification and drawings of each export product. 2. What consist of 1 set of Export Product? 3. Process of Mfg showing use of various Ind/imported inputs. 4. Use of item at import Sl. No.3 5. Weight of material to be welded, for which item of import at no. 2 needed.				

17	Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/	Lic.No/Date:0510295211 30.06.2011	Defer Date:01.05.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG. The case is to be re-listed on 01.05.2012.				

18	Case No.:7/11/80-ALC2/2011	Party Name:REITZ INDIA LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Rejected
	HQ File :01/80/050/00219/AM12/	RLA File :09/24/040/00155/AM12/	Lic.No/Date:0910047380 30.06.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.21.12.2011 and subsequent reminder 05.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

19	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/		

		Lic.No/Date:0710080361 04.07.2011	Defer Date:01.05.2012
Decision : The Committee noted that the reminder has been sent to firm on 13.03.2012 and decided to await the reply from the firm and the case is to be re-listed on 01.05.2012.			

20	Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:01.05.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.				

21	Case No.:39/14/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00293/AM12/	RLA File :07/24/040/00188/AM12/	Lic.No/Date:0710081631 22.08.2011	
Decision : The Committee deliberated the written comments of MSME received vide their UO Note No.30(98)2011-ME dated 15.03.2012 and decided to ratify the norms in respect of the subject advance authorization as per list enclosed at Annexure. The RLA may take necessary action accordingly.				

22	Case No.:8/14/80-ALC2/2011	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:01.05.2012
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.05.2012.				

23	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:01.05.2012
Decision : As per DHI UO note dated 20.03.2012, the Committee decided to ask the Calculations, linking the drawing dimensions, volume & then net weight from the firm and to re-list the case on 01.05.2012.				

24	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date:01.05.2012
Decision : The representative of the firm attended the personal hearing and explained the details of the case. After deliberations, the Committee decided to examine the case on file. The case is to be re-listed on 01.05.2012.				

25	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date:01.05.2012

Decision : The representative of the firm attended the personal hearing and explained the details of the case. After deliberations, the Committee decided to examine the case on file. The case is to be re-listed on 01.05.2012.

26	Case No.:41/14/80-ALC2/2011	Party Name:MICRO TECH CNC PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Rejected
	HQ File :01/80/050/00295/AM12/	RLA File :07/24/040/00215/AM12/	Lic.No/Date:0710082069 06.09.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.13.01.2012 and subsequent reminder 01.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

27	Case No.:7/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00326/AM12/	RLA File :04/24/040/00171/AM12/	Lic.No/Date:0410128753 30.09.2011	Defer Date:01.05.2012
	Decision :As per DHI UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.			

28	Case No.:30/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00349/AM12/	RLA File :11/24/040/00013/AM12/	Lic.No/Date:1110025819 30.09.2011	Defer Date:01.05.2012
	Decision : As per DHI UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.			

29	Case No.:3/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00388/AM12/	RLA File :05/24/040/00229/AM12/	Lic.No/Date:0510304366 30.09.2011	Defer Date:01.05.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 07.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.			

30	Case No.:15/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00334/AM12/	RLA File :03/95/040/00493/AM12/	Lic.No/Date:0310658143 05.10.2011	Defer Date:01.05.2012
	Decision :The Committee noted that the firm has sought time vide their letter dated 16.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.			

	Case No.:16/17/80-ALC2/2011			Status:
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31		Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Deferred
	HQ File :01/80/050/00335/AM12/	RLA File :03/95/040/00494/AM12/	Lic.No/Date:0310658156 05.10.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 16.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

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Case No.:5/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00390/AM12/	RLA File :05/24/040/00238/AM12/	Lic.No/Date:0510304858 10.10.2011	

Decision :The Committee on the written comments of C&PC received vide their OM No.46011/52/2009-PC-II dated 27.02.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Single Blood Bag/ Double Blood Bag/ Triple Blood Bag/ Quadruple Blood Bag	1 kg.
Ra-material recommended for import	Quantity
1. PVC Sheet	1.25 kg/kg of PVC Sheet contained in the export product
2. Relevant Needle-Stainless Steel	Net+2% wastage
3. Adenine	Net+ 5% wastage
4. Blood Bag Labels	Net+ 5% wastage
5. For 1 kg compounds/parts made of PVC Compound	0.692 kg
(i) PVC Resin	0.324 kg
(ii) Di-Octyl Phthalate/Hexamoil Dinch	
(iii) Epoxidised Soybean Oil	0.032 kg
(iv) Calcium Zinc Stablizer	0.010 kg
(v) Calcium Stearate	0.005 kg
6. Polyester Polyaminate Film	As per Packing Policy
7. Aluminium Pouch	As per Packing Policy

The RLA may take necessary action accordingly.

33	Case No.:1/20/80-ALC2/2011	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:01.05.2012
Decision : The Committee noted that copy of application has been received from firm and same is to be sent to DIPP for examination and comments. The case is to be re-listed on 01.05.2012.				

34	Case No.:29/17/80-ALC2/2011	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date:01.05.2012
Decision : The representative of the firm attended the personal hearing and explained the details of the case. After deliberations, the Committee decided to examine the case on file. The case is to be re-listed on 01.05.2012.				

35	Case No.:23/17/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Rejected
	HQ File :01/80/050/00342/AM12/	RLA File :05/23/040/00258/AM12/	Lic.No/Date:0510305104 13.10.2011	Defer Date:01.05.2012
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.13.01.2012 and subsequent reminder 01.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

36	Case No.:1/17/80-ALC2/2011	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00320/AM12/	RLA File :31/83/040/00071/AM12/	Lic.No/Date:3110051087 19.10.2011	
	Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import Nos. 2 & 41 - To be deleted. 2. Item Nos. 527 to 528 - Combined quantity to be allowed at 750 numbers; and 3. Components to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

37

Case No.: 4/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00389/AM12/	RLA File :05/24/040/00242/AM12/	Lic.No/Date:0510305886 19.10.2011	

Decision :The Committee on the written comments of C&PC received vide their OM No.46011/106/2009-PC-II dated 13.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Measured Volume Fluid Administration Set (Burette Set)	1 Nos.
Raw-material recommended for import	Quantity
1. PP Granules	1.05 kg/kg content in export product
2. PVC Compound	1.05 kg/kg content in export product
3. ABS Resin/ Granules	1.05 kg/kg content in export product
	Net+/- 2% wastage
	Net+/- 2% wastage
4. Relevant C-Clamp	Net+/- 2% wastage
5. relevant Shut Off Valve/ Floater	Net+/- 2% wastage
6. Relevant Latex Bulb	Net+/- 2% wastage
7. Relevant Air Vent Spike cover	Net+/- 2% wastage
8. Relevant Paper Filter	Net+/- 2% wastage
9. Relevant Needles	
10. Relevant Y-Site	
11. For 1 kg components/parts made of	0.704 kg
PVC Compound	0.330 kg
(i) PVC Resin	0.0165 kg
	0.0110 kg

(ii) Dioctyl Phthalate/ Hexamoll Dinch	0.0055 kg As per Packing Policy
(iii) Dioctyl Adipate (DOA)	As per Packing Policy
(iv) Calcium Zinc Stabilizer	
(v) Calcium Stearate	
12. Medical Kraft Paper	
13. Polyester Polyamine Film	

The RLA may take necessary action accordingly.

Case No.:6/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00391/AM12/	RLA File :05/24/040/00241/AM12/	Lic.No/Date:0510305885 19.10.2011	

Decision : The Committee on the written comments of C&PC received vide their OM No.46011/106/2009-PC-II dated 13.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Mucus Extractor	1 Nos.
Raw-material recommended for import	Quantity
1. Relevant HDPE Granules / PP Granules	1.05 kg/kg content in export product
2. ABS Resin/ Granules	1.05 kg/kg content in export product
3. Relevant Polystyrene Resins / Granules	1.05 kg/kg content in export product
4. For 1 kg components / parts made of PVC Compound	0.704 kg
(i) PVC Resin	0.330 kg
(ii) Di-Octyl Phthalate / Hexamoll Dinch	0.0165 kg
(iii) Dioctyl Adipate (DOA)	0.0110 kg
(iv) Calcium Zinc Stabilizer	0.0055 kg
(v) Calcium Stearate	

The RLA may take necessary action accordingly.

Case No.:2/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
HQ File :01/80/050/00321/AM12/	RLA File :03/94/040/00605/AM12/	Lic.No/Date:0310661481 21.10.2011	Defer Date:01.05.2012

Decision : The Committee noted that a copy of firm's reply dt.15.03.2012 send to DIPP for examination and comments and the case is to be re-listed on 01.05.2012.

Case No.:2/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00387/AM12/	RLA File :05/24/040/00244/AM12/	Lic.No/Date:0510307048 02.11.2011	

Decision : The Committee on the written comments of C&PC received vide their OM No.46011/106/2009-PC-II dated 13.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Yankaur Suction Set	1 Nos.

40	Raw-material recommended for import	Quantity
	1. Relevant Yankaur Handle (unpacked & Unsterilised, standard / crown tip) 2. For 1 kg components / parts made of PVC Compound (i) PVC Resin (ii) Di-Octyl Phthalate(DOP) Hexamoll Dinch (iii) Dioctyl Adipate (DOA) (iv) Calcium Zinc Stabilizer (v) Calcium Stearate 3. Medical Kraft Paper 4. Polyester Film Laminate	Net +/- 2% wastage 0.704 kg 0.330 kg 0.0165 kg 0.0110 kg 0.0055 kg As per Packing Policy As per Packing Policy
The RLA may take necessary action accordingly.		

41	Case No.:17/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00402/AM12/	RLA File :03/95/040/00463/AM12/	Lic.No/Date:0310663388 03.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 29.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

42	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date:01.05.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.				

43	Case No.:15/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00400/AM12/	RLA File :03/94/040/00702/AM12/	Lic.No/Date:0310664727 14.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firms reply dated 13.03.2012 received by DIPP and case is under examination with DIPP. The case is to be re-listed on 01.05.2012.				

44	Case No.:41/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00574/AM12/	RLA File :09/24/040/00356/AM12/	Lic.No/Date:0910049698 14.11.2011	Defer Date:01.05.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format export product wise.				

Case No.:22/20/80-ALC2/2011			Status:
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45		Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that a copy of firm's reply dated 06.03.12 send to DIPP for examination and comments. The case is to be re-listed on 01.05.2012.				

46	Case No.:31/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00416/AM12/	RLA File :03/95/040/00627/AM12/	Lic.No/Date:0310665598 17.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firms reply dated 14.03.2012 received by DIPP and case is under examination with DIPP. The case is to be re-listed on 01.05.2012.				

47	Case No.:26/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00411/AM12/	RLA File :04/24/040/00138/AM12/	Lic.No/Date:0410130571 18.11.2011	
Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms on repeat basis as per comments of advance authorization No.0410131680 dated 14.12.2011. The RLA may take necessary action accordingly.				

48	Case No.:25/20/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00410/AM12/	RLA File :05/23/040/00296/AM12/	Lic.No/Date:0510308687 21.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 29.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

49	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date:01.05.2012
Decision : The Committee noted that a copy of firm's reply dated 12.03.2012 has been sent to DIPP for examination. The case is to be re-listed on 01.05.2012.				

50	Case No.:36/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00569/AM12/	RLA File :09/24/040/00333/AM12/	Lic.No/Date:0910049962 29.11.2011	Defer Date:01.05.2012
Decision : As per DHI UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.				

51	Case No.:8/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00393/AM12/	RLA File :03/94/040/00768/AM12/	Lic.No/Date:0310668917 05.12.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firms reply dated 12.03.2012 received by DIPP and case is under examination with DIPP. The case is to be re-listed on 01.05.2012.				

52	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:01.05.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 02.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

53	Case No.:10/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00395/AM12/	RLA File :03/94/040/00763/AM12/	Lic.No/Date:0310668956 07.12.2011	Defer Date:01.05.2012
Decision : The Committee noted that a copy of firm's reply dt.26.03.2012 has been forwarded to DIPP for examination and comments and the case is to be re-listed on 001.05.2012.				

54	Case No.:42/27/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00575/AM12/	RLA File :09/24/040/00409/AM12/	Lic.No/Date:0910050062 07.12.2011	
Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 & taking cue from SION C-1672, decided to ratify norms of the subject Advance Authorization as under:- 1. Import item No.1 – CS Tubes to be allowed 1.02 kg/kg. 2. Import item No.2 – CS Plates to be allowed 1.05 kg/kg. and 3. Import item No.3 – Ceramic Ferrules to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

55	Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011	Defer Date:01.05.2012
Decision : The Committee noted that MSME deficiency letter has been sent to firm on 10.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.				

56	Case No.:28/27/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00561/AM12/	RLA File :31/83/040/00183/AM12/		

		Lic.No/Date:3110051791 08.12.2011	Defer Date:01.05.2012
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Decision :The Committee noted that a copy of firm's application has been sent to MSME on 16.03.2012 and case under examination with MSME. The case is to be re-listed on 01.05.2012.

57	Case No.:35/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00568/AM12/	RLA File :09/24/040/00407/AM12/	Lic.No/Date:0910050090 08.12.2011	Defer Date:
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of SI.No.4 & 5 of the Standard Deficiency Format export product wise. 2.			

58	Case No.:40/27/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00573/AM12/	RLA File :09/24/040/00403/AM12/	Lic.No/Date:0910050100 08.12.2011	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 16.03.2012 and case under examination with DIPP. The case is to be re-listed on 01.05.2012.			

59	Case No.:37/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00570/AM12/	RLA File :09/24/040/00397/AM12/	Lic.No/Date:0910050155 12.12.2011	
	Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 and taking clue from SION C-1672, decided to ratify the norms of the subject Authorization as under:- 1. Import item No.1 – CS Plates to be allowed 1.05 kg/kg contents of export product. 2. Import item No. 2 – SS Pipes to be allowed 1.02 kg/kg contents of export product. 3. Import item No.9 – Hydraulic Stud Tensioner to be deleted and 4. Balance items to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

60	Case No.:35/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00420/AM12/	RLA File :03/94/040/00799/AM12/	Lic.No/Date:0310671299 16.12.2011	Defer Date:01.05.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 29.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.			

61	Case No.:39/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00572/AM12/	RLA File :61/24/040/00055/AM12/	Lic.No/Date:6110000728 27.12.2011	

Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms of 2 Units on repeat basis as per comments of advance authorization No.6110000536 dated 01.12.2010. For 1 Unit, items at Sl.No. 217 to 233 are to be deleted as they are capital goods in nature.

The RLA may take necessary action accordingly.

62	Case No.:14/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00547/AM12/	RLA File :05/23/040/00384/AM12/	Lic.No/Date:0510313896 09.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

63	Case No.:22/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00555/AM12/	RLA File :06/24/040/00053/AM12/	Lic.No/Date:0610025465 11.01.2012	Defer Date:01.05.2012
	Decision : As per DIPP UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Details of import item at Sl. No. 6 and its specific use in the export product.			

64	Case No.:23/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00556/AM12/	RLA File :06/24/040/00054/AM12/	Lic.No/Date:0610025466 11.01.2012	Defer Date:01.05.2012
	Decision : As per DIPP UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Details of import item at Sl. No. 6 and its specific use in the export product.			

65	Case No.:17/27/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00550/AM12/	RLA File :05/23/040/00399/AM12/	Lic.No/Date:0510314287 12.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

66	Case No.:5/27/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00538/AM12/	RLA File :05/23/040/00401/AM12/	Lic.No/Date:0510314430 13.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

67	Case No.:21/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00554/AM12/	RLA File :05/23/040/00398/AM12/	Lic.No/Date:0510314528 13.01.2012	Defer Date:01.05.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

68	Case No.:1/24/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00475/AM12/	RLA File :03/95/040/00851/AM12/	Lic.No/Date:0310676898 16.01.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- - Net empty weight of 280 MT to be specified with the quantity of export product. - Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product - Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product. - Quantity of import item at from Sl. No. 1 to be allowed as applied for i.e. 220000 Kgs. inclusive of a wastage of 5 %. - Quantity of import item at from Sl. No. 2 to be allowed as 19622 Kgs. inclusive of a wastage of 3 %. - Weights of 6.4 MT, 2 MT, 6 MT, 7.42 MT, 7.42 MT, 4 MT & 2 MT to be specified with the quantities of import items at Sl. Nos. 3, 4, 6, 7, 8, 9 & 10 respectively. - Import items at Sl. No. 3, 6, 7, 9 & 10 to be allowed on net to net basis with accountability clause. - Import items at Sl. No. 4 & 8 to be allowed on net to net basis with accountability clause. In addition spares as to be allowed as per policy for spares. - Quantity of import item at Sl. No. 5 to be allowed as 23000 Mtrs. (20000 Kgs.) inclusive of a wastage of 2%. - Quantities of import items at Sl. No. 11, 12 & 13 (welding Consumables) to be allowed as 2116 Kgs., 3000 Kgs. & 3000 Kgs. respectively. The RLA may take necessary action accordingly.			

69	Case No.:2/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00476/AM12/	RLA File :03/94/040/00885/AM12/	Lic.No/Date:0310677027 17.01.2012	Defer Date:01.05.2012
	Decision : As per DIPP UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - - Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format – export product wise. - Quantity of import item at Sl. No. 1 in Nos. also in addition to its weight. - Quantity of import item at Sl. No. 3 in meters also in addition to its weight.			

70	Case No.:13/27/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00546/AM12/	RLA File :06/24/040/00058/AM12/	Lic.No/Date:0610025576 18.01.2012	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.03.2012 and case under examination with C&PC. The case is to be re-listed on 01.05.2012.			

71	Case No.:20/27/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00553/AM12/	RLA File :03/94/040/00908/AM12/	Lic.No/Date:0310677481 18.01.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to allow import items from Sl. Nos. 1 to 89 as per GN-4 for Engineering products under the subject Advance Authorization. The RLA may take necessary action accordingly.			

72	Case No.:5/47/81-ALC2/2011	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/81/050/00464/AM12/	RLA File :03/94/040/00916/AM12/	Lic.No/Date:0310677497 19.01.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty Export weights of 32.78 MT, 32.79 MT, 33.405 MT & 18.057 MT to be specified with the quantities of export products at Sl.No.1, 2, 3 & 4 respectively. 2. Word “Relevant” to be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities to be allowed as 1.05 Kg/ Kg. content in the export products. 3. Weights of 27.74 MT & 18.11 MT to be specified with the quantities of import items at Sl.No.3 & 4 respectively. 4. Import items at Sl. No 3 & 4 to be allowed on net to net basis. The RLA may take necessary action accordingly.			

73	Case No.:3/24/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00477/AM12/	RLA File :31/83/040/00209/AM12/	Lic.No/Date:3110052550 20.01.2012	Defer Date:01.05.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 29.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.			

74	Case No.:6/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00539/AM12/	RLA File :05/23/040/00411/AM12/	Lic.No/Date:0510315336 23.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

75	Case No.:8/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00541/AM12/	RLA File :05/23/040/00408/AM12/	Lic.No/Date:0510315330 23.01.2012	
	Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms as per SION C-1647 and balance items as under:-			

1. Import item No.1 – Non Alloy Steel Plate to be allowed 1.05 kg/kg.
2. Balance Items are to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

76	Case No.:4/24/80-ALC2/2011	Party Name:UTC FIRE & SECURITY INDIA LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00478/AM12/	RLA File :03/95/040/00877/AM12/	Lic.No/Date:0310678522 24.01.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms of import items from Sl. No 1 to 74 on net to net basis with accountability clause under the subject Advance Authorization. The RLA may take necessary action accordingly.			

77	Case No.:4/27/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00537/AM12/	RLA File :05/24/040/00369/AM12/	Lic.No/Date:0510315548 24.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

78	Case No.:11/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00544/AM12/	RLA File :05/23/040/00407/AM12/	Lic.No/Date:0510315464 24.01.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

79	Case No.:16/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00549/AM12/	RLA File :05/23/040/00418/AM12/	Lic.No/Date:0510315496 24.01.2012	
	Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 and taking cue from SION C-1647, decided to ratify the norms of subject Authorization as under:- 1. Import item No.1 – Non Alloy Steel Plate to be allowed 1.05 kg/kg. 2. Balance Items are to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

80	Case No.:5/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00479/AM12/	RLA File :03/94/040/00930/AM12/	Lic.No/Date:0310678658 25.01.2012	Defer Date:01.05.2012

Decision : As per UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: -

1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.
2. Quantity of import item at Sl. No. 1 in Nos. also in addition to its weight.

Case No.:25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	

Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 and taking cue from SION C-1647, decided to ratify the norms of subject Authorization as under:-

1. Import item No.26 – UC Beam and item Nos. 27, 30, 31 and 58 – Tubing/SS Rod to be allowed at 1.02 kg/kg content in the export product.
2. Balance Items are to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

Case No.:26/27/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
HQ File :01/80/050/00559/AM12/	RLA File :03/94/040/00928/AM12/	Lic.No/Date:0310678987 27.01.2012	

Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products to be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	120	27.36
	Model: 15T	50	12
	Model: 2340	500	24.5
	Model: 2475	2400	156
	Model: 2545	400	40
	Model: 2545cr	250	25.25
	Model: 7100	300	52.5
	Model: 3000	40	10.24
	Model: 7T2	20	3.44
	Model: SS3	1500	34.5
	Model: SS5	1100	48.4
	Model: TS5	1100	49.5
	Total	7780	483.69
2	Vacuum Pumps		
	Model: V255	30	2.49

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl. No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantity of Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kgs./ Kg. content in the export product

The RLA may take necessary action accordingly.

83	Case No.:38/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00571/AM12/	RLA File :61/24/040/00068/AM12/	Lic.No/Date:6110000754 27.01.2012	
	Decision : The Committee on the written comments ofDHI received vide their UO Note dated 20.03.2012 decided to ratify the norms on repeat basis as per comments of advance authorization No.6110000472 dated 15.07.2010. The RLA may take necessary action accordingly.			

84	Case No.:12/27/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00545/AM12/	RLA File :05/23/040/00425/AM12/	Lic.No/Date:0510316020 01.02.2012	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to MSME on 16.03.2012 and case under examination with MSME. The case is to be re-listed on 01.05.2012.			

85	Case No.:34/27/80-ALC2/2011	Party Name:NASH INDUSTRIES	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00567/AM12/	RLA File :07/24/040/00436/AM12/	Lic.No/Date:0710085938 02.02.2012	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.03.2012 and committee therefore decided to send a copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 01.05.2012.			

86	Case No.:32/27/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00565/AM12/	RLA File :06/24/040/00061/AM12/	Lic.No/Date:0610025767 03.02.2012	Defer Date:01.05.2012
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.03.2012 and case under examination with C&PC. The case is to be re-listed on 01.05.2012.			

87	Case No.:18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	Defer Date:01.05.2012
	Decision : As per DHI UO note dated 20.03.2012, the Committee decided to ask Split net weight/ Number of forgings/Flange, Dish ends/test Plates from the firm and to re-list the case on 01.05.2012.			

88	Case No.:10/27/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00543/AM12/	RLA File :05/23/040/00402/AM12/	Lic.No/Date:0510316909 08.02.2012	Defer Date:01.05.2012

	Decision : The Committee noted that a copy of firm's application has been sent to DIT on 16.03.2012 and case is under examination with DIT. The case is to be re-listed on 01.05.2012.		
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89	Case No.:7/27/80-ALC2/2011	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00540/AM12/	RLA File :05/23/040/00438/AM12/	Lic.No/Date:0510317074 09.02.2012	
	Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms under General Note 4, on net to basis with accountability clause.. The RLA may take necessary action accordingly.			

90	Case No.:19/27/80-ALC2/2011	Party Name:DHARAM STAINLESS STEEL PVT LTD	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00552/AM12/	RLA File :05/23/040/00333/AM12/	Lic.No/Date:0510317062 09.02.2012	Defer Date:01.05.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

91	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

92	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	Defer Date:
	Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 16.03.2012 and case under examination with C&PC. The case is to be re-listed on 01.05.2012.			

93	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:01.05.2012
	Decision : As per DHI UO note dated 20.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.05.2012: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.			

	Case No.:3/27/80-ALC2/2011	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Deferred
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94	HQ File :01/80/050/00536/AM12/	RLA File :03/94/040/01008/AM12/	Lic.No/Date:0310682458 17.02.2012	Defer Date:01.05.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI/MSME on 16.03.2012 and committee therefore decided to send a copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 01.05.2012.				

95	Case No.:29/27/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00562/AM12/	RLA File :03/94/040/01015/AM12/	Lic.No/Date:0310682455 17.02.2012	Defer Date:01.05.2012
Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Description, quantity and net weight of export products to be specified as under:				
95	Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
	1	Air Compressors		
		Model: 15T2	120	27.36
		Model: 15T	50	12
		Model: 2340	500	24.5
		Model: 2475	2400	156
		Model: 2545	400	40
		Model: 2545cr	250	25.25
		Model: 7100	300	52.5
		Model: 3000	40	10.24
		Model: 7T2	20	3.44
		Model: SS3	1500	34.5
		Model: SS5	1100	48.4
		Model: TS5	1100	49.5
		Total	7780	483.69
	2	Vacuum Pumps		
		Model: V255	30	2.49
2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause. 3. Quantities of Gasket material/ sheet at Sl. No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product. 4. Quantity of Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kg./ Kg. content in the export product				
The RLA may take necessary action accordingly.				

96	Case No.:1/27/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:27/80- ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00534/AM12/	RLA File :31/82/040/00380/AM12/	Lic.No/Date:3110053200 28.02.2012	
Decision : The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms under General Note 4, on net to basis with accountability clause.				
The RLA may take necessary action accordingly.				

Case No.:30/27/80-ALC2/2011			Status:
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97		Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 27/80-ALC2/2011 20.03.2012	Approved
	HQ File :01/80/050/00563/AM12/	RLA File :05/24/040/00433/AM12/	Lic.No/Date:0510318984 28.02.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms in respect of the subject advance authorization on repeat basis as per comments of Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012:- 1. Net weight of export product to be specified as 243.2 Kgs. 2. Quantity of import item to be allowed as 1065.2 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The RLA may take necessary action accordingly.			

98	Case No.:31/27/80-ALC2/2011	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 27/80-ALC2/2011 20.03.2012	Status: Approved
	HQ File :01/80/050/00564/AM12/	RLA File :05/24/040/00437/AM12/	Lic.No/Date:0510318985 28.02.2012	
	Decision : The Committee on the written comments of DIPP received vide their UO Note dated 20.03.2012 decided to ratify the norms on repeat basis as per comments of Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011:- 1. Net weight of export product to be specified as 720 Kgs. 2. Quantity of import item to be allowed as 3024 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap The RLA may take necessary action accordingly.			

99	Case No.:33/27/80-ALC2/2011	Party Name: PRIJAI COOLTECH PVT. LTD.	Meet No/Date: 27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00566/AM12/	RLA File :03/95/040/01036/AM12/	Lic.No/Date:0310685704 12.03.2012	Defer Date:01.05.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 01.05.2012.			

100	Case No.:46/27/80-ALC2/2011	Party Name: CETHAR LIMITED	Meet No/Date: 27/80-ALC2/2011 20.03.2012	Status: Deferred
	HQ File :01/80/050/00579/AM12/	RLA File :04/24/040/00282/AM12/	Lic.No/Date:0410133046 23.01.2012	Defer Date:01.05.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 22.03.2012 for examination and comments. The case is to be re-listed on 01.05.2012.			

S.No.33

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.	Lic.No. & Date
Meeting No.27/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 20.03.2012	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

S.No.626

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.27/12		RLA No.61/24/040/00069/AM09	6110000286 dt.06.02.2009
Date: 20.03.2012		Ratification of Norms	

The Committee noted the written comments of DHI received vide their UO note No. 3(22)/10-TSW(B)/39 dt.24.01.2012 recommending norms for ratification of the said Authorization. However, DHI advised to consult C&PC on item at Sr.No.74 and obtain C&PC's views regarding decomposition of fluid on contract as claimed by the firm. The Committee, therefore, decided to obtain comments of C&PC and then ratify the norms of the subject Authorization. The case is to be re-listed on 01.05.2012.

S.No.627

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.27/12		RLA No.61/24/040/00007/AM10	6110000313 dt.29.05.2009
Date: 20.03.2012		Ratification of Norms	

The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms on repeat basis as per comments of advance authorization No.6110000286 dated 06.02.2009, except in case of Sl. No. 234 Titanium Plates which is to be allowed as per comments of advance authorization No.6110000362 dated 13.10.2009.

The RLA may take necessary action accordingly.

S.No.628

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.27/12		RA F.No.61/24/040/00036/AM10	6110000362 dt.13.10.2009
Date: 20.03.2012		Ratification of norms	

The Committee on the written comments of DHI received vide their UO Note dated 17.02.2012 decided to ratify the norms in respect of the subject advance authorization on repeat basis as per comments of of Advance Authorization No.6110000544 with following modification:

Export Product:

1 x 600 MW Steam Turbine, Generator and Condenser – weight 2200 MT

Import Items:

Sl. Nos.	Items	
76	Welded Titanium Tubes (31.75 x 0.7112 and 31.75 x 0.889, L=6900 mm)	150 MT, 36000 numbers to be allowed on net to net
81	Titanium Clade3d Plates (40 x 3326 x 6750) (TK-40 mm)	6.60 MT with 30% wastage and 1/3 rd recovery.
Other items are to be allowed on net to net basis with accountability clause.		

The RLA may take necessary action accordingly.

S.No.629

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.27/12		RA F.No.31/21/040/00296/AM09	3110035317 dt.09.09.2008
Date: 20.03.2012		Ratification of norms	

As per DHI UO note No. 3(14)/11-TSW(B)/92 dated 13.03.2012, the Committee decided to ask Splitting of EP Name / weight from their factories and vendors separately with their weight from the firm and to re-list the case on 01.05.2012.

S.No.630

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.27/12		RA F.No.31/24/040/00296/AM09	3110036393 dt.09.09.2008
Date: 20.03.2012		Ratification of norms	

As per DHI UO note No. 3(14)/11-TSW(B)/92 dated 14.03.2012, the Committee decided to ask Splitting of EP Name / weight from their factories and vendors separately with their weight from the firm and to re-list the case on 01.05.2012.

S.No.631

Case No. A/R-28	M/s. Brakes India Limited, Chennai	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.04/24/040/00263/AM08	0410093871
Date: 20.03.2012		Revision of norms	dt.15.02.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

S.No.632

Case No. A/R-37	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.61/24/040/00016/AM11	6110000447
Date: 20.03.2012		Revision of norms	dt.13.05.2010

The Committee noted the written comments of DHI received vide UO note No. 3(22)/10-TSW(B)/39 dt.24.01.2012 recommending norms for ratification of the said Authorization. However, DHI advised to consult C&PC on item at Sr.No.64 and obtain C&PC's views regarding decomposition of fluid on contract as claimed by the firm. The Committee, therefore, decided to obtain comments of C&PC and then ratify the norms of the subject Authorization. The case is to be re-listed on 01.05.2012.

S.No.633

Case No. A/R-38	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00184/AM10/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.61/24/040/00012/AM10	6110000320
Date: 20.03.2012		Revision of norms	dt.19.06.2009

The Committee on the written comments of DHI received vide UO Note dated 20.03.2012 decided to ratify the norms on repeat basis as per comments of advance authorization No.6110000447 dated 13.05.2010.

The RLA may take necessary action accordingly.

S.No.634

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.04/24/040/00325/AM08	0410092981
Date: 20.03.2012		Ratification of norms	dt.02.01.2008

As per DHI UO note dated 20.03.2012, the Committee decided to ask calculations linking part name with drawing dimensions, volume & then net weight from the firm and to re-list the case on 01.05.2012.

S.No.635

Case No. A/R-144	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.03/94/040/01139/AM10	0310567657
Date: 20.03.2012		Fixation of Norms	dt.31.03.2010

The Committee noted that both the export and import items under the said Advance Authorization are Turbine Shaft Forgings Machined and decided to ask the firm to appear in Personal Hearing along with photocopies of the product to explain the differences in the export & import product. The case is to be re-listed on 01.05.2012.

S.No.636

Case No. A/R-147	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00550/AM11/DES.I	Lic. No. & date
Meeting No.27/12		RA.FNo.04/24/040/00204/AM11	0410118772
Date: 20.03.2012		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

S.No.637

Case No. A/R-148	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00651/AM11/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.04/24/040/00205/AM11	0410118773
Date: 20.03.2012		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

S.No.638

Case No. A/R-149	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00809/AM11/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.04/24/040/00104/AM11	0410121605
Date: 20.03.2012		Fixation of Norms	dt.14.02.2011

The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 and taking cue from SION C-1742, decided to ratify the norms of subject Authorization as under:-

1. Import item- Plates to be allowed 1.05 kg/kg content in the export product.
2. Import Item – Tubes, Pipes, Rounds to be allowed 1.02 kg/kg content in the export product.
3. Balance items are to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.639

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.05/23/040/00117/AM10	0510253818
Date: 20.03.2012		Fixation of Norms	dt.02.12.2009

The representative of the firm attended the personal hearing and explained the details of the case. After deliberations, the Committee decided to examine the case on file. The case is to be re-listed on 01.05.2012.

S.No.640

Case No. A/R-31	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Kamataka	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.07/24/040/00531/AM09	0710062052
Date: 20.03.2012		Revision of norms	dt.26.12.2008

The Committee noted that a copy of firm's additional reply dt.07.03.2012 has been forwarded to DHI for examination and comments. The case is to be re-listed on 01.05.2012.

S.No.641

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.07/24/040/00008/AM09	0710057064
Date: 20.03.2012		Revision of norms	dt.23.04.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.05.2012.

S.No.642

Case No. A/R-154	Reference received from Jt.DGFT, CLA, New Delhi of M/s. Gestek Engineering Pvt. Ltd., New Delhi	HQF.No.01/80/050/01125/AM07/DES.I	Lic. No. & date
Meeting No.27/12		RA.F.No.05/24/040/00812/AM07	0510196934
Date: 20.03.2012		Revision of Norms	dt.28.12.2006

The Committee noted that a copy of RA, New Delhi reply dt.09.03.2012 to be forward to DIPP for examination and comments. the case is to be re-listed on 01.05.2012.

FRESH REPRESENTATIONS

S.No.643

Case No. A/R-167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECA-I/DES.I	Lic. No. & date 03103345535 dt.15.06.2005
Meeting No.27/12		RA.F.No.03/86/040/00090/Am06	
Date: 20.03.2012		Clarification of description of export product obligation and actual exports are same and description in the same.	

The Committee noted that the firm's request has been sent to DC(MSME) on 09.03.2012 and case is under examination with MSME. The case is to be re-listed on 01.05.2012.

S.No.239

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No.27/12		
Date: 20.03.2012		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee decided to examine this case on file in DES-I Section.

Sl.No.240

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.27/12		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 20.03.2012		

The Committee noted that the firm has not replied to this office letter dated 01.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.

Sl.No.241

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.27/12		
Date: 20.03.2012		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

MSME vide their note No.30(99) 2011-ME dated 12.03.2012 observed that the firm has not given complete reply vide letter dt.14.12.2011 and not indicated clear picture of the product and various operations to be carried out on the imported raw materials. Therefore, the Committee decided to ask complete details/information from the firm and re-list the case on 01.05.2012.

Sl.No.242

Case No.C-22	M/s. Inoxpa India Pvt. Ltd., Pune	HQ F.No.01/80/162/00366 /AM12/DES.I
Meeting No.27/12		
Date: 20.03.2012		Request for fixation of input output norms in respect of EOUs for the export product "(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fittings, Flanges, Unions, Joints & bend".

The Committee deliberated the written comments of DIPP received vide their UO Note dated 20.03.2012 and decided to ratify the wastage norms as under:-

Taking cue from SION C-360, following scrap wastage norms to be allowed for the firm an EOU:

Export Product	Quantity	Input	Quantity
Butterfly Valve (DN 25) (DN 55) (DN 100)	1 No.	1.Relevant Stainless Steel Rod for Forgings 2. Components	1.70 Kgs./kg. content in the export product Net to net basis

The DC(SEEPZ), Mumbai may take necessary action accordingly.

S.No.243

Case No.C-24	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.27/12		
Date: 20.03.2012		Request for fixation of input output norms in respect of 100% EOUs for the export product "Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc."

The Committee noted that the firm has not replied to this office letter dated 01.03.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 01.05.2012.

S.No.244

Case No.C-38	M/s. Brady Company India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.27/12		
Date: 20.03.2012		Fixation of Input Output Norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.

The Committee noted that the firm's representation has been sent to C&PC on 09.03.2012 for examination and comments and decided to remind them for expediting their comments. The case is to be re-listed on 01.05.2012.

S.No.245

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.27/12		
Date: 20.03.2012		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee noted that copy of firm's request has been sent to DHI / MSME on 12.03.2012 for examination and comments. The Committee, however, observed that this case pertains to Ministry of Steel and hence, Committee decided to also forward a copy of firm's request to Ministry of Steel for examination and comments. The case is to be re-listed on 01.05.2012.
